

[Shri Ammasahab P. Shinde.]

Retail Price Control (Amendment) Order, 1975 (Hindi and English versions) published in Notification No G.S.R. 402(E) in Gazette of India dated the 10th July, 1975 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. [See No. LT-9807/75.]

STATEMENT RE NOT LAYING OF HINDI VERSION OF 'WHY EMERGENCY'

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I beg to lay on the Table a statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the publication entitled 'Why Emergency'. [Placed in Library. See No. LT-9802/75.]

THE MINISTER OF WORK AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH) : On behalf of Shri Sukhdev Prasad I beg to lay a statement.....

MR. SPEAKER: I am not accepting anybody else to make a statement on his behalf unless I am informed about it and this will not be considered as laid on the table.

I have given two warnings in the last session. If he comes tomorrow he can lay it tomorrow. Please see that I am informed if he authorises somebody.

RAMPUR RAZA LIBRARY RULES

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy of the Rampur Raza Library Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 357(E) in Gazette of India dated the 26th June, 1975 under sub-section (3) of section 27 of the Rampur Raza

Library Act, 1975. [Placed in Library. See No. LT-9803/75.]

PARLIAMENTARY COMMITTEES—SUMMARY OF WORK

11.03 hours

SECRETARY-GENERAL: I beg to lay on the Table a copy of the Parliamentary Committees—Summary of Work pertaining to the period 1st June, 1974 to 31st May, 1975.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir I lay on the Table the following six Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 11th April, 1975:—

1. The Appropriation (No.2) Bill, 1975.
2. The All-India Services (Amendment) Bill, 1975.
3. The Former Secretary of State Service Officers (Conditions of Service) Amendment Bill, 1975.
4. The Finance Bill, 1975.
5. The Tobacco Cess Bill, 1975.
6. The Nagaland Appropriation (No. 2) Bill, 1975.

Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following seven Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 11th April, 1975:—

1. The Constitution (Thirty-seventh Amendment) Bill, 1975.
2. The All-India Services Regulations (Indemnity) Bill, 1975.
3. The Tokyo Convention Bill, 1975.
4. The Rampur Raza Library Bill, 1975.
5. The Constitution (Thirty-sixth Amendment) Bill, 1975.

6. The Companies (Temporary Restrictions on Dividends) Amendment Bill, 1975.

7. The Government of Union Territories (Amendment) Bill, 1975.

11.05 hrs.

CORRECTION OF ANSWER TO STARRED QUESTION NO 571 RE SHARE OF GOVERNMENT, L.I.C. AND U. T. I. IN JOINT INDUSTRIAL UNITS.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND CIVIL SUPPLIES (SHRI A. P. SHARMA): Sir, on behalf of Shri T. A. Pai, I beg to make a statement, correcting the answer given on the 9th April, 1975, to a Supplementary on Starred Question No. 571 by Shri P. Ranganath Shenoy regarding share of Government, L.I.C. and U.T.I. in Joint Industrial Units and (II) giving reason for delay in correcting the reply.

Sir, while answering certain supplementaries to Starred Question No. 571 in the Lok Sabha on 9-4-1975, I had stated that according to the definition of the Companies Act now. . .

MR SPEAKER: You may lay it on the Table.

SHRI A. P. SHARMA: Yes, Sir. I lay it on the Table.

Statement

While answering certain supplementaries in regard to Starred Question 571 in the Lok Sabha on 9.4.1975, I had stated that, according to the definition of the Companies Act now, if 51 per cent of the capital is owned by the Central Government, the State Government and the Corporations owned or Controlled by the Government, it becomes a Government company.

8. A Government company is defined as under: Under section 617 of the Companies Act:

"For the purpose of this Act Government company means any company in which not less than fifty one per cent of the paid up share capital is held by the Central Government or by any State Government or Governments, or partly by the Central Government and partly by one or more State Governments and includes a company which is a subsidiary of a Government company as thus defined".

To the extent indicated above, I crave the indulgence of the House to correct the reply previously given. This statement could not be made earlier as the mistake remained undetected.

PAPERS LAID ON THE TABLE—

contd.

CORRECTION OF ANSWER TO USQ No. 1450 re. SUSPENSION OF STEEL SUPPLIES

MR. SPEAKER: Mr. Sukhdev Prasad, you are very much there.

इस्पात और खान मंत्रालय में उप-मंत्री (श्री सुखदेव प्रसाद) : अध्यक्ष महोदय, मैं इस चीज के लिए माफी मागने के लिए खड़ा हूँ कि कुछ देर हो जाने के कारण मैं स्टेटमेंट ले नहीं कर पाया। यदि आज्ञा हो तो मैं ले कर दूँ।

MR. Speaker: All right.

आप भले आदमी हैं। ठीक है।

श्री सुखदेव प्रसाद : मैं इस्पात की मर्यादा के निलम्बन के बारे में सर्वश्री पी०ए० स्वामीनाथ और एच०के० एन भगत के अनारंकित प्रश्न संख्या 1450 के 27 फरवरी, 1975 को दिये गये उत्तर को शुद्ध करने और (2) उत्तर को शुद्ध करने में हुई विलम्ब के कारण बताने वाला एक विवरण मभा पटल पर रखना हूँ।